

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 27 JAN 1995

APPLICATION NO: 1866 of 1994.

APPLICANTS:- Sri.T.N.Subba Rao, Bangalore-42,
V/S.

RESPONDENTS:- The Controller of Defence Accounts,
Madras-18 and two others.,

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1. Sri.T.N.Subba Rao,
S/o.Late.Narayanappa,
Quarter No.B/3/12,
DAD Residential Complex,
Ulsoor, Bangalore-560+008
2. The Controller of Defence Accounts,
No.506, Anna Salai, Theynampet,
Madras-600 018.
3. Sri.G.Shanthappa, Addl.C.G.S.C.
High Court Bldg, Bangalore-1.

Received S.No.1
J.N.Subba Rao
appreciated 27/1/95

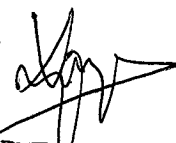
Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 17-01-1995.

Issued on
27/1/95

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for 
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1866/95

TUESDAY THIS THE SEVENTEENTH DAY OF JAN.,1995

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

MR. T.V. RAMANAN MEMBER (A)

T.N. Subba Rao,
S/o late Narayanappa,
Senior Auditor,
Local Audit Office(Army),
Bangalore - 560042

Applicant

(Party in person)

v.

1. The Controller of Defence Accounts,
506, Anna Salai, Teynampet,
Madras - 18
2. The A.C.D.A. in Charge
Area Accounts Office,
Bangalore - 560042
3. Union of India represented by
the Secretary, Ministry of
Defence(Finance), Govt. of India,
Ministry of Defence, New Delhi Respondents

(By learned Standing Counsel)
Shri G. Shanthappa

Proceding

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

We have heard the applicant who is in person and the learned Standing Counsel Shri G. Shanthappa. Learned Standing Counsel asks for some more time. We see no reason why further time should be granted. The grievance made in this application is that applicant should have been given pony allowance incurred by him while on ~~ELTC~~ ^A on par with IDS officers. We do not know



how we can grant that. We, however, direct the Department to consider his claim on par with ^AIDS officers in regard to pony allowance. Send a copy of this order to CDA Madras for information and necessary action. We direct CDA Madras to dispose of this issue within six weeks from the date of receipt of a copy of this order. No costs.

Sd/-

MEMBER (A)

Sd/-

VICE CHAIRMAN

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TRUE COPY

[Signature] 27/01/95

Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore